

Annexure I

Form 'TBX'

Government of India
Certificate of Holding

(Non-Cumulative)

8% Savings (Taxable) Bond, 2003
Bond Ledger Account No.
[See Para 8 (i)(a)]

We hereby certify that Shri/Smt.----- is the holder of 8% Savings (Taxable) Bond, 2003 held in the Bond Ledger Account No.----- with----- (Name of the Bank branch) as per details given below. These bonds will bear interest @ 8% per annum payable half-yearly.

This is issued subject to the terms and conditions laid down in Government of India Notification No. F.4() W&M/2003 dated

Name of the Receiving Office
Branch Code No.
Official Seal.

1. (Name-----) 2. (Name-----)
Designation Designation

Nomination Registered
at Sr.No.

Signature of the Head of
the Receiving Office/the
officer next to him.

Note: This certificate is non-negotiable.

Details of Bonds held in the Bond Ledger Account

Sr. No.	Investment		Transfer		Due Date of repayment *	Repayment		Balance	Initials under bank's seal
	Date	Amount	Date	Amount		Date	Amount		
1.	2.	3.	4.	5.	6.	7	8	9	10

* Due date of repayment to be indicated in the case of transfer.

ANNEXURE 1

Form 'TBY'

Government of India

Certificate of Holding

(Cumulative)

8% Savings (Taxable) Bond, 2003

Bond Ledger Account No.

[See Para 8(i)(a)]

We hereby certify that Shri/Smt.----- is the holder of 8% Savings (Taxable) Bond, 2003 held in the Bond Ledger Account No.----- with----- (Name of the Bank branch) as per details given below.

This is issued subject to the terms and conditions laid down in Government of India Notification No. F.4() W&M/2003 dated

The maturity value of the Bonds shall be Rs 1601/-. (being principal and interest) for every Rs.1000/- (Nominal).

Name of the Receiving Office

Branch Code No.

Official Seal.

1. (Name-----) 2. (Name-----)
 Designation Designation

Nomination Registered
at Sr.No.

Signature of the Head of
the Receiving Office/officer
next to him.

Note: This certificate is non-negotiable.

Details of Bonds held in the Bond Ledger Account

Investment		Transfer		Due date of repayment *	Repayment		Balance		Initials under bank's seal
Date	Amount (Nominal)	Date	Amount (Nominal)		Date	Amount (Nominal)	Nominal	Maturity Value	
1.	2.	3	4.	5.	6.	7.	8.	9.	10

* Due date of repayment to be indicated in the case of transfer.

ANNEXURE - 2

(FORM A)

[See Para 9]

APPLICATION FORM FOR 8% Savings (Taxable) Bond, 2003

(Please read the instructions carefully before filling up the form)

(Please write in block letters and tick (✓) the appropriate box)

I/WE TENDER THE SUM _____
BEING THE SUBSCRIPTION TO 8 % SAVINGS
(TAXABLE) BOND , 2003 AMOUNT OF
SUBSCRIPTION Rs. _____
(Rupees _____)
PAID BY [] CASH [] CHEQUE [] D.D.
No. _____ DATED _____
DRAWN ON _____
(BANK/BRANCH)

I/WE APPLY AS [] INDIVIDUAL []
ON BEHALF OF MINOR []
* KARTA OF HUF []
* CHARITABLE INSTITUTION []
* UNIVERSITY []

RELATIONSHIP WITH MINOR [] FATHER
[] MOTHER [] LEGAL GUARDIAN

MODE OF HOLDING :-

[] SINGLE
[] JOINT
[] ANYONE OR SURVIVOR

STATUS [] RESIDENT
[] MINOR

* Declaration form to be filled in and submitted, if applicable.

BROKERS NAME :
CODE NO. :
ADDRESS :
FOR OFFICE USE ONLY
BROKERAGE PAID Rs.
APPLICATION NO. <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATED <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATE OF DEBIT OF DRAWEE BANK <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATE OF TRANSFER TO LINK CELL <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATE OF CREDIT TO SPL. CURRENT A/C <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATE OF CREDIT TO GOVT. ACCOUNT <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
BOND LEDGER. A/C. No <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
BRANCH MANAGER
RUBBER STAMP OF RECEIVING OFFICE WITH FULL ADDRESS

I / WE REQUEST THAT THE BONDS MAY BE ISSUED TO ME / US AS INDICATED BELOW :

- [] BOND LEDGER ACCOUNT MAY BE OPENED IN MY/OUR NAME
[] MAY BE CREDITED TO MY/OUR BOND LEDGER ACCOUNT NO.

I / WE WISH TO DRAW INTEREST ON MATURITY/CUMULATIVE []@
HALF YEARLY – NON CUMULATIVE []@

In case of credit of interest to bank Account
NAME OF THE BANK BRANCH _____

SAVINGS/CURRENT ACCOUNT NO. _____

(Fill in the boxes using block letters leaving one box blank after each word)

FULL NAME OF THE FIRST APPLICANT / HUF/ MINOR SEX : M. [] F. []

Grid for name and sex information

FULL NAME OF FATHER/MOTHER/LEGAL GUARDIAN (IN CASE OF MINOR) /
KARTA OF HUF / POWER OF ATTORNEY HOLDER

Grid for name of guardian information

DATE OF BIRTH (IN CASE OF MINOR)

Grid for date of birth

D M Y

(IN CASE OF MINOR)

Registration No. in case of Power of Attorney/ HUF already registered with Reserve Bank of India

Grid for registration number

ADDRESS (DO NOT REPEAT NAME) OF THE 1ST APPLICANT

Grid for address of first applicant

FULL NAME AND ADDRESS OF 2ND APPLICANT

Grid for name and address of second applicant

FULL NAME AND ADDRESS OF 3RD APPLICANT

Grid for name and address of third applicant

PERMANENT ACCOUNT NUMBER

FIRST APPLICANT

SECOND APPLICANT

THIRD APPLICANT

.....
SIGNATURE / THUMB IMPRESSION OF 1ST APPLICANT

+ SIGNATURE
NAME AND ADDRESS OF WITNESS

1).....

.....
SIGNATURE / THUMB IMPRESSION OF 2ND APPLICANT

2)

.....
SIGNATURE / THUMB IMPRESSION OF 3RD APPLICANT

NOTE : @ Interest on Bonds in the form of Bond Ledger Account by credit to the
bank account to the holder or by cheque/warrant.

+ In case of thumb impression.

FORM OF DECLARATION BY CHARITABLE INSTITUTION/UNIVERSITY
(Refer to Annexure 2 - Form A (See para 9))

I/WeName of the charitable institution/ university/
applicant) hereby declare that we have obtained an exemption certificate from
tax from the Income Tax Authorities(specify the name,
designation, place of the Authority) vide Certificate No.
dated issued by the said Authority. A true copy of the said
Certificate is submitted along with this application form.

Place:

Signature of the Authorised Official
of the Applicant

Date:

Seal

INSTRUCTIONS AND GUIDELINES FOR 8% Savings (Taxable) Bond, 2003

- 1) There is no maximum limit for Investment in the Bonds.
- 2) Cheque/ draft towards subscription should be drawn in favour of the bank/Receiving Office, receiving the application and payable at the place where the application is tendered.
- 3) If the application is made on behalf of a minor by the legal guardian, a guardianship certificate granted by a competent court under the provisions of Guardians and Wards Act (Act of 1890) should be produced.
- 4) In case of minor applicant, a birth certificate issued by the Municipal or other competent authority, church, Registrar of Birth/s or a Magistrate, Head of a Gram Panchayat or Head Master of a School - disclosing the name and the date of birth of the minor should be produced in original (along with one xerox copy) for verification.
- 5) The application shall bear the signature/thumb impression of the applicant/s. The thumb mark should be witnessed by 2 respectable persons.
- 6) If the application is signed by a person other than the investor, a Power of Attorney authorising the signatory should be submitted along with the application. The P.O.A. should contain express provision to receive interest and the principal amount due under the Bonds and/or to negotiate or transfer the Bonds. The P.O.A. should also be unconditional. In case the P.O.A. is executed abroad, it should be attested by a Notary Public of the place where it is executed and notarised afresh in India (duly stamped).
- 7) The Kartha of HUF making an application for Taxable Bonds should submit a declaration in the form annexed hereto.
- 8) If the application is made on behalf of a
 - (a) 'Charitable Institution' to mean a Company registered under Section 25 of the Indian Companies Act 1956 or
 - (b) an institution which has obtained a Certificate of Registration as a charitable institution in accordance with a law in force; or
 - (c) any institution which has obtained a certificate from an Income Tax Authority for the purposes of Section 80G of the Income Tax Act, 1961,such application shall be signed by an authority authorized to sign the documents on behalf of such Charitable Institution. Certified copies of the relevant documents shall be submitted along with the application.
- 9) If the application is made on behalf of a "University", means any university established under any statute, such application shall be signed by an authority authorized to sign the documents on behalf of such University. Certified copies of the relevant documents shall be submitted along with the application.
- 10) The nomination may be made by a sole holder (other than a minor) in case of bonds in the form of Bond Ledger Account in Form 'B' or as near thereto as may be. A nomination made may be varied or cancelled by notifying branch of authorised Receiving Office in Form 'B' or 'C' as the case may be. Every nomination made or variation thereof shall be registered at branch of authorised Receiving Office and shall be effective from the date of registration.
- 11) In case of applications made in the joint names of more than 2 persons, the bond/s interest warrants and Payment Order/s will be issued in the name of the first applicant.
- 12) The bond in the form of Bond Ledger Account, will be opened from date of receipt of subscription in cash or the date of realisation of draft or cheque.

- 13) Tax treatment available under 8% Savings (Taxable) Bond, 2003 are as under :
- i) Wealth Tax - The bonds will be exempt from Wealth Tax under the Wealth Tax Act 1957.
 - ii) Income Tax - Tax will be deducted at source while making payment of interest on the non-cumulative bonds and credited to Government Account. Tax on the interest portion of maturity value will be deducted at source at the time of payment of the maturity proceeds on the cumulative bonds and credited to Government Account.
- 14) The bond is repayable after a period of **six years** from the date of issue.
- 15) Applications for Bonds in the form of Bond Ledger Account will be received at branches of State Bank of India, Associate Banks and Nationalised Banks, four private sector banks and SHCIL specified in the Annexure 3 of the Government Notification.
- 16) Brokerage at the rate of Re. 1.00 (Rupee one only) per Rs.100/- will be paid to the brokers listed in Para 10 (a)&(b) and to PPF and UTI Agents enrolled with them as also to authorised banks on the applications tendered by them on behalf of their clients and bearing their stamp.
- 17) The Bonds shall not be tradable in secondary market and not eligible as collateral for loan from banks, financial institutions and NBFC, etc.

Annexure 3

List of Banks handling 8% Savings (Taxable) Bond, 2003 Work

Name of the Bank	No. of Branches
1. State Bank of India	285
2. State Bank of Bikaner & Jaipur	30
3. State Bank of Hyderabad	23
4. State Bank of Indore	7
5. State Bank of Mysore	34
6. State Bank of Saurashtra	7
7. State Bank of Patiala	16
8. State Bank of Travancore	8
9. Allahabad Bank	34
10. Bank of Baroda	139
11. Bank of India	32
12. Bank of Maharashtra	46
13. Canara Bank	49
14. Central Bank of India	41
15. Dena Bank	39
16. Indian Bank	45
17. Indian Overseas Bank	62
18. Punjab National Bank	168
19. Syndicate Bank	81
20. UCO Bank	59
21. Union Bank of India	34
22. United Bank of India	38
23. Corporation Bank	55
24. Oriental Bank of Commerce	11
25. Vijaya Bank	43
26. HDFC Bank Ltd.	37
27. ICICI Bank Ltd.	48
28. IDBI Bank Ltd.	43
29. UTI Bank Ltd.	29
30 Stock Holding Corporation of India Ltd.	32
	1575

SIGNATURE WITH NAME AND ADDRESS OF WITNESS :

1.

2.

PLACE

DATE

\$ **TO BE FILLED IN, IF NOMINEE IS A MINOR**

\$\$ NAME OF NOMINEE (MINOR)

+ THE PARA MAY BE DELETED, IF THE NOMINATION IS NOT IN
SUBSTITUTION OF THE ONE ALREADY MADE.

ANNEXURE - 5
(FORM - C)
[See Para 11(iv)]

8% Savings (Taxable) Bond, 2003
NOTICE OF CANCELLATION OF NOMINATION

I _____ (Name and address) do hereby cancel the nomination dated _____ made by me in respect of the following Bond Ledger Account and registered by the branch of the authorised bank/receiving office on _____ (date).

Particulars of the 8% Savings (Taxable) Bonds 2003

Date of Issue	Bond Ledger Account No.	Amount Rs. Nomination in favour of

Place

Date

Signature/Thumb impression of the holder

Signatures and addresses of the witnesses :

1) _____

2) _____
